

ITEM NO.6

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 872/2021

PARTO

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 35004/2023 - GRANT OF BAIL)

Date : 20-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Atishi Dipankar, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Ashish Madaan, Adv.
Ms. Shriya Shrivastav, Adv.
Ms. Mani Munjal, Adv.
Mr. Parth Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let learned counsel for the appellant shall file current
status of his son's health.

List after eight weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR